

# PREMIER CHENNAI PROPERTIES LIMITED

**CERTIFIED TRUE COPY OF THE RESOLUTION PASSED BY THE BOARD OF DIRECTORS OF PREMIER CHENNAI PROPERTIES LIMITED (“COMPANY”) AT THE BOARD MEETING HELD ON 03<sup>RD</sup> FEBRUARY 2022 AT 3RD FLOOR, MAKHIJA CHAMBERS, 196, TURNER ROAD, BANDRA (WEST), MUMBAI- 400050 AT 11:00 A.M.**

## **APPROVAL OF AUTHORISED REPRESENTATIVES FOR CORPORATE INSOLVENCY RESOLUTION PROCESS INITIATED AGAINST G K INDUSTRIAL PARK PRIVATE LIMITED**

The Chairman informed the Board of the Company that by a public announcement dated January 19, 2022, the Company became aware that corporate insolvency resolution process (“CIRP”) had been initiated in respect of G K Industrial Park Private Limited (“GKIPPL”). In this regard, the Chairman informed the Board that GKIPPL has not repaid Rs. 15,00,00,000 (excluding interest, and late payment charges thereon) which had been lent by the Company to GKIPPL as an inter-corporate deposit. Accordingly, the Company should consider filing a claim in the said CIRP proceedings of GKIPPL as a financial creditor of GKIPPL. Further, in the future other legal proceedings may be initiated in relation to GKIPPL before any forum, court, tribunal or adjudicating authority (“Legal Proceedings”).

After due deliberation, the Board resolved the following:

“**RESOLVED THAT** the consent of the Board of Directors of the Company be and is hereby accorded to authorise Mr. Prakash Kalothia , Mr. Vinode Thomas and Mr. Punit Gala, to jointly and/ or severally act as authorised representatives of the Company in connection with or arising out of the CIRP and/or the Legal Proceedings and to do all such acts, deeds, things, including but not limited to:

- A. Apply, sign and execute all requisite pleadings including but not limited to claim form, statement of claim, forms, letters, applications, appeals, documents, papers, affidavits, claims, plaints, caveats, complaints, petitions, deeds and other documents under the application laws/ regulations in relation to and in connection with the CIRP and/or the Legal Proceedings;
- B. depose for and on behalf of the Company in the CIRP and/or the Legal Proceedings;
- C. represent the Company and deal with all statutory, government or municipal authorities, various courts/ tribunals in India and other bodies in connection thereto;
- D. the instruction of the Company to engage Advocate/s, Solicitor/s, legal adviser and/ or Arbitrator/s and to remove him or them and to appoint in their place other Advocate/s, Solicitor/s, legal adviser and/ or Arbitrator/s as the Company may deem fit, and to instruct them and to sign, verify, execute and/ or provide the necessary Caveats, Vakalatnamas, Plaint, Written Statement, Petitions, Affidavits, Appeals, Applications, Pleadings, Evidence in any courts or tribunals, including in execution of any order howsoever called whether of original, appellate or revisional jurisdiction established by lawful authority in India and papers of every description that may be necessary to be signed, verified and executed by the Company in the name of the Company or on behalf of the Company for the purpose of the CIRP and/or the Legal Proceedings and also to accept service summons, notices or other legal

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proceedings of any court whatsoever and to act, appear and apply on behalf of the Company in such courts and/ or tribunals in respect of the CIRP and/or the Legal Proceedings; and

- E. the instruction of the Company, take such other steps as may be necessary for and on behalf of the Company including delegation of authority in favor of such person(s), as it may deem fit and proper, from time to time, in order to give effect to this resolution.”

**“FURTHER RESOLVED THAT** any director of the Company, be and is hereby severally authorised to sign and certify a copy of this resolution and any one of the aforementioned persons are hereby authorised to certify and submit the necessary documents as “True Copy” to give effect to the above resolution.”

**CERTIFIED TRUE COPY**

**For PREMIER CHENNAI PROPERTIES LIMITED**



**VINODE THOMAS  
DIRECTOR  
DIN: 01893613**